

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 110
(IB)-2301(ND)2019

Under Section: 9 of IBC.

In the matter of:

M/s Logicon Engineers Pvt. Ltd.

....**Applicant**

Vs.

M/s Gold Plus Glass Industry Ltd

....**Respondent**

Order delivered on 27.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Anup Jain, Adv.
Ms. S. Rama, Adv.

For the Respondent : Ms. Shruti Dutt, Adv. for
Mr. N. K. Kantawala, Adv.

ORDER

Learned proxy-counsel for the Respondent requests adjournment as main counsel is not available. The learned counsel for the applicant does not object. By consent matter adjourned to 15.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MD SADDAM